IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 167(ND)/2017

IN THE MATTER OF:

M/s Chadha Papers Limited

.... APPLICANT / PETITIONER

v/s

M/s Great Value Fuels Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 241-242

Order delivered on 01.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. U. K. Chaudhary, Sr. Advocate

Ms. M, Sr. Advocate

Mr. Himanshu Vij, Advocate Mr. Nahush Jain, Advocate

ORDER

Learned Senior Counsel for the petitioner and Learned Counsel on record for the respondent are present and mentions that in relation to the ad-interim order passed by this Tribunal on 03.08.2017 by consent it is pointed out by the Learned Senior Counsel and also concurred by the Learned Counsel for the respondent that due to typographical error at line no. 4 para 1 of page 1 of the order, instead of the word "fixed assets" the word "assets" have been typed and required to be corrected. The same stands corrected as "fixed assets".

Further in relation to the increase in shareholding it is represented by the Learned Counsel for the respondent and also concurred by the Learned Senior Counsel for the petitioner that it was consented on 03.08.2017 that in relation to 50,00,000 shares the respondents will not exercise their rights till disposal and



whereas perusal of the order dated 03.08.2017 at page 2 para 3 of the order an accidental error has crept in by typing with no increase at present in the shareholding as represented by the Learned Counsel for the respondent. In view of the same Line 2 Para 3 at page 2 will stand amended after the word 'at present' as follows. "other than 50,00,000 shares in dispute and in relation to which no rights will be exercised by respondent. A copy of order dated 03.08.2017 with above accidental omission being incorporated shall be issued to the parties, if applied for.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)